

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 36935/2019

(Arising out of impugned final judgment and order dated 10-05-2019 in CRLA No. 4310/2008 10-05-2019 in CRLA No. 3672/2008 10-05-2019 in CRLA No. 2266/2011 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANUJ KUMAR ETC. ETC.

Respondent(s)

(IA No. 185879/2019 - CONDONATION OF DELAY IN FILING IA No.185880/2019 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS IA No. 9308/2021 - EXEMPTION FROM FILING AFFIDAVIT IA No.122983/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 9309/2021 - EXEMPTION FROM FILING O.T. IA No. 122984/2020 - EXEMPTION FROM FILING O.T. IA No. 185881/2019 - EXEMPTION FROM FILING O.T.)

Date : 08-11-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Chandra Shekhar, Adv.

For Respondent(s) Ms. Anu Gupta, AOR
Mr. Sanjay Mani Tripathi, Adv.
Mr. Kulwant Singh Narwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the learned counsel for the petitioner, the matter is adjourned for eight weeks.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)